

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 109

CP (IB) No. 66/Chd/Pb/2021

IN THE MATTER OF:

Oswal Minerals Ltd.

...Petitioner

Vs.

Ark Engineering Pvt. Ltd.

...Respondent

Under Section: 9, IBC 2016

Order delivered on 05.06.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner: Mr. Nahush Jain, Advocate

For the Respondent: Mr. Akashdeep Miglani, Advocate

ORDER

Vakalatnama has been filed by Ld. Counsel for the Respondent vide Diary No. 00062/11 dated 14.05.2024. The same is taken on record. Ld. Counsels for the parties are directed to file the judgments relied upon the point of threshold limit and whether the filing of the petition is to be treated from the filing of the original petition or after removal of the objections within three days. **Heard. Order Reserved.**

Sd/-

Sd/-

(L. N. GUPTA)
MEMBER (T)

(HARNAM SINGH THAKUR)
MEMBER (J)

Preeti